स्पूरियस पाई गईं। 150 कंट्रीज़ में से किसी भी कंट्री की शिकायत नहीं आई कि इंडिया से आई हुई कोई भी मेडिसिन स्पूरियस हो। हमने ये दो काम करके दुनिया को दिखाए। आज हम तैयार हैं कि अपनी मेडिसिन की रिक्वायरमेंट को पूरा करें, आज हम तैयार हैं कि देश की वैक्सीन की रिक्वायरमेंट को पूरा करें। आने वाले दिनों में, एक्सपर्ट कमेटी में नेज़ल वैक्सीन को अनुमोदित कर दिया है, वह भी आ जाएगी। उसमें कोई इन्जेक्शन नहीं लेना है, नोज़ में ड्रॉप डाल देनी है और आप सिक्योर हो गए - यह भी भारतीय साइंटिस्ट्स ने विकसित कर दिया है, यह हमारे साइंटिस्ट्स की उपलब्धि है। कहने का मतलब यह है कि हमने कोविड से लड़ने की पूरी तैयारी की है, लेकिन यह वायरस बार-बार म्यूटेड होता रहता है, अपना स्वरूप बदलता रहता है। इसमें हम सब लोगों की जिम्मेवारी है। हम यह नहीं कहते हैं कि हमने ही सब कुछ कर दिया है, हम कहते हैं कि सब लोगों ने साथ में मिलकर किया है और आने वाले दिनों में भी यह क्राइसिस आगे बढ़े, तो जैसे सारे देश ने एक होकर फर्स्ट और सेकंड वेव का सामना किया है, वैसे ही हम इसका सामना कर सकें, इसके लिए भारत की सरकार की ओर से हमने पूरी तैयारी कर ली है।

MR. CHAIRMAN: Hon. Members, COVID Virus and COVID menace is non-discriminatory; it favours none. When COVID Virus is non-partisan, our combat baton has to be non-partisan. This morning I sought your indulgence that the Members of Parliament have a decisive role to play in motivating the people, so that we are prepared more than ever before.

Returning to the discussion, now, Shri B. Lingaiah Yadav.

GOVERNMENT BILLS - *Contd.*

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022 - *Contd.*

SHRI B. LINGAIAH YADAV (TELANGANA): Mr. Chairman, Sir, I rise to support the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

The Government of Tamil Nadu requested to include Narikoravan and Kurivikkaran communities in the List of Scheduled Tribes in the State of Tamil Nadu. On the basis of the recommendation of the State of Tamil Nadu and after consultations with the Registrar General of India and the National Commission this Bill has been brought before this House. मैं इस बिल का सपोर्ट कर रहा हूं। *"Deputy Chairman, Sir, I thank

---

* English translation of the original speech delivered in Telugu.

you for allowing me to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. The Government of Tamil Nadu requested to include the Narikoravan and Kurivikkaran communities in the list of Scheduled Tribes in respect of the State of Tamil Nadu on the basis of the recommendation of the State of Tamil Nadu and after consultations with the Registrar General of India and the National Commission. Sir, I support this Bill. As per the census of 2011, the population of the Schedule Tribes has increased in the State of Telangana. Many years back, the Chief Minister of Telangana, Shri KCR passed an ST Reservation Bill increasing the reservation for scheduled tribes by 4 per cent, from 6 per cent to 10 per cent. The Bill was sent to the Government of India for obtaining the assent of the President. On behalf of the BRS Party, I request the Hon. Minister to take cognizance of it.

Sir, the Government is responsible not only for the inclusion and exclusion of tribal communities in the list of scheduled Tribes but the responsibility of providing facilities to these people is also vested with the Central Government. Sir, through you I would like to bring to the notice of the Central Government that, the responsibility of inclusion of some castes under the Tribal Category should be entrusted with the State Governments as the State is the local administration and is in a better position to take better decisions for the development of tribal communities and deliver justice to them. Earlier, there were only 90 Gurukul Schools in Telangana. Chief Minister K Chandrashekhar Rao has also increased this number to 180 schools and also facilitated them in many ways. The BRS Government has taken up the responsibility of enabling children from different tribal communities from remote villages to attend schools without any dropouts.

Sainik Schools have also been established for Scheduled Tribes in Telangana. Also, Atma Gaurava Bhavans with a Budget of rupees fifty lahks for each building were constructed for Banjaras and Adivasis in Hyderabad. A hostel facility is also provided for facilitating their children's education. My State Telangana has given importance to the education of Scheduled Tribes in all 33 districts. In the same way, we are providing them with the drinking water through Mission Bhagiratha. The way we are implementing KG to PG should also be implemented throughout the country. In Telangana, KCR's Government is providing electricity 24 hours, drinking water and irrigation facilities to the remote villages too.

The way KCR's Government is working for the development of Scheduled Tribes in the State, it should be done with the same intensity throughout the Country. Earlier, Shri G.V.L Narsimha Rao was saying that the people are claiming ST status by marriage. I would like to mention that in my State of Telangana, if a man marries a

scheduled tribe woman, he cannot claim ST status. It can only be claimed when a woman marries a man from the Scheduled Tribe community. BRS Party demands that the Central Government allocate more funds in the Budget for the Scheduled Tribes. Thank you."

SHRIMATI MAUSAM NOOR (West Bengal): Mr. Deputy Chairman, Sir, I thank my party, All-India Trinamool Congress, for giving me this opportunity to speak here.

I rise to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. This Amendment adds entry 37 entry under Tamil Nadu to the Schedule in the Constitution (Scheduled Tribes) Order, 1950, including Narikovaran and Kurivikkaran Tribes to the list of STs.

An estimated 30,000 individuals or 8,500 families in Tamil Nadu belong to this community, forming 0.1 per cent of the State's population. They were classified as the Most Backward Classes till now. But, that put them in competition with more affluent communities. For example, in 2005, the percentage of STs below the poverty line in rural Tamil Nadu was 32.1 per cent, which is below the national ST average of 47.3 per cent; but, that of the rural OBC and others was 19 per cent.

The Lokur Committee in 1965 and the Joint Committee of Parliament in 1967 had recommended the inclusion of this community, pointing out their deprived and vulnerable situation. In 2013, the Union Minister of Tribal Affairs, on the recommendation of the Tamil Nadu Government, and with the approval of the Registrar General of India had agreed to the proposal for inclusion of these communities. Yet, it has taken nearly a decade for the Government to bring an amendment to include them and to extend them the benefits and safeguards which they require and are entitled to.

The 2011 Census said that 8.6 per cent of the country's population was composed of tribal people, amounting to 10.4 crore people. I urge upon the Government to conduct the 2021 census at the earliest so that we can update our data and provide benefits to our most vulnerable citizens. There is a need to release the previous data of the Socio-Economic Caste Census, and conduct the 2021 SECC as well.

Let me share some data about the situation of the Scheduled Tribe people in today's India. A 2022 study by the Research Institute for Compassionate Economics says that life expectancy of *adivasi* men 5 years lower and *advisai* women was 4 years lower than the so-called upper-caste Hindus.

The NCRB Report of 2021 says that atrocities against the Scheduled Tribes have increased by 6.4 per cent and 12,159 cases of atrocities against the Scheduled

Tribes were pending at the end of the year. There was also an increase in violence against *advasi* women at 26.8 per cent, with rapes against the STs, accounting for 15 per cent of the total rape cases. Similarly, 95.4 cases of atrocities against the STs were pending trial at the end of the year.

And, what is the Government doing? To pave way for an ecologically devastating NITI-Aayog-proposed project of the Andaman and Nicobar Islands Integrated Development Corporation, the Government has approved the destruction of the forest homes of the particularly vulnerable tribal group, called Shompen, and the Scheduled Tribe Great Nicobarese.

Now, new Eklavya Model Residential School guidelines also require 15 acres, and for the school to be set up in sub-districts where more than 20,000 ST people reside, comprising at least 50 per cent of the population. The Parliamentary Standing Committee on Social Justice and Empowerment had recommended that the criterion be reviewed, pointing out that many forest and hill districts would have trouble finding 15 contiguous acres of land for setting up of schools, and scattered population of tribal people will have to travel far distances to access education. I urge the Government to review these requirements.

The educational situation of Scheduled Tribe communities also raises concerns. As per the 2011 Census, the literacy rate for Scheduled Tribes was 59 per cent as compared to 73 per cent for the general population. The Gross Enrolment Ratio(GER) of SC and ST students at the under-graduate level, standing at 23 per cent and 17.2 per cent respectively, is short of the national average of 26.3 per cent. The Central Educational Institutions (Reservations in Admission) Act, 2006, mandates 15 per cent, 7.5 per cent and 27 per cent quotas for SC, ST and OBC students. However, the acceptance rate of applications for SC, ST and OBC in IIMs has been below four per cent for the past four years. The IIM, Ahmedabad, received 78 Ph.D applications from STs between 2018-19 and 2021-22, but only two have been accepted. The IIM, Bangalore, accepted only three out of 188 applications by SCs and none out of the 52 applications by STs. Only 2.5 per cent or 137 ST students out of 3,430 eligible applicants were admitted across all IITs in the last year. In contrast to that, there are 23.51 per cent SC and 5.8 per cent ST of the total population in my home State of West Bengal. According to 2011 Census reports, the STs' literacy rate in India was, male -68.5 per cent and female — 49.4 per cent. Whereas the West Bengal STs literacy rate was male — 74.15 per cent and female — 43.51 per cent. We have put in place an SC/ST Pension Scheme to take care of the vulnerable elderly in these communities. We have also established various lending programmes to help grow entrepreneurship in these communities. Bengal is the only State in India where

a dedicated Scheduled Caste Advisory Council has been set up. This is our vision for the welfare of the Scheduled Caste, which is sadly not being mirrored at the Union level. Our Constitution recognises group identity and its importance for social empowerment of the marginalised. Via these provisions, the Constitution balances between the history of injustice faced by certain groups, and personal liberty. People must be given an assertion of their group identity. Treating every person as an individual would not be sufficient to gain equality and equity of personhood, as it will ignore their different lived realities and caste/tribe identity which require the protection of law. It is the duty of the State to ensure these protections reach people in the best way possible, in both letter and spirit. Thank you.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Deputy Chairman, Sir, this is one of the rarest opportunities we get, to support a Bill moved by this BJP Government. I stand to support, on behalf of the DMK party, the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. This Bill provides for the inclusion of two communities, Narikoravans and Kurivikkarans, in the Scheduled Tribes List.

At the outset, we would like to thank our hon. Chief Minister of Tamil Nadu, Mr. M.K. Stalin, who has written a letter to the Prime Minister explaining the deprived conditions of these two communities and their vulnerability, and requested to include these two communities under the Scheduled Tribes List. We are also thankful to the hon. Prime Minister, Narendra Modi*ji,* for having brought this Bill, including these two communities. Sir, it is a very great step. I have something else to say. Before that, I would have moved an amendment to this Bill, which would have been conceded to by the Government also.

3.00 P.M.

But I didn't do that because if at all it has been accepted by the Government, and, if it is passed here, it has to go to the Lok Sabha again. Sir, since such a historical move after so many long years has been brought in, I didn't want to give an obstruction. So, I would like to make it as a request, before the Minister, to keep it in consideration. It need not be through an amendment because I didn't also move it. It could be brought while framing the rules. The main thing, Sir, is the nomenclature. It is the 'Narikoravan' and 'Kurivikkaran'. It is a disrespectful manner of calling a person. In the least, my acquaintance with Hindi in these past two decades, it is like the difference between '*tum*' and '*aap*'. That's it. It could be 'Narikoravar' and 'Kurivikkarar'. That is the last letter of these two nomenclatures. Instead of 'n', it

could be replaced with 'r'. That would treat those communities with respect. I request the Minister to take it into consideration and do that while framing the rules. Sir, this is very, very important.

Sir, I am very sorry to say that after seven decades of Independence and becoming a Republic, now only we are identifying some communities to be brought under the 'Tribes'. *...(Interruptions)...* For that, I have already thanked.

MR. DEPUTY CHAIRMAN: Please.

SHRI TIRUCHI SIVA: That too because of our Chief Minister who had represented to the Prime Minister. This is not politics, Sir. This is about a community. Mr. Narasimha Rao, my esteemed colleague, was telling only 'just 27,000'. It is 27,000 precious human lives. Even for one or two persons who are suffering, languishing in another country, we are trying so much to evacuate them. These 27,000 or their population census has yet to be arrived at, because now only they are going to get... *...(Time-bell rings)...*

May I remind you, Sir, that when the BAC met last time with regard to these Bills, I suggested that all the Bills could be taken up for four hours, but the Leader of the House said that every Bill will be given two hours and those who are from those respective States, will be given more time, and the Parliamentary Affairs Minister also accepted that. So, please consider it. This is a Bill with regard to our State.

So, Sir, we are identifying them only now. Tribal people are our ancestors. We would have also been -- once our ancestors would have been tribals only. They live with the nature; they are the protectors of the nature, but, Sir, because of industrialization and mining operations, so many tribal villages have been totally uprooted. Now, that they are deprived of their livelihood, their way of living, and they are not able to mix with the mainstream, how sad it would have been! It is banned all these years. And especially, in the same House -- I remember very well, Sir, and, if you want, I can lay the document -- in the same December, 2015, I had raised the same issue because everyone knows that in the 1871 Act of British Rule, they were under the Criminal Tribes Act because the British wanted to keep them as slaves or to control them. Later, after Independence, that Act was repealed, and a Committee, a high-level Committee, under B.S. Lokur was appointed, and that Committee has recommended that these two communities should be included. Later it has not happened. But in 2013, the then Minister of Tribal Affairs introduced the Bill. That couldn't be passed because of the dissolution of Lok Sabha. So, in 2015, I made a

reference here to include these two communities. At last, it has come now. Thanks to our Chief Minister and our present Prime Minister.

Sir, understanding our situation, this is a message to our people there. These people are nomadic. They were living by way of hunting. Now, hunting has been banned. So, they don't have any other way of living. I know, Sir, some youth in this community who have been graduated with an engineering degree but they are not getting employment because of the reservation. But now this Bill provides them that they come under the Scheduled Tribe, they will be eligible. Sir, why we are telling all these things is because we have miles to go even now. We have to bring out many other communities. Through this reservation, by way of bringing them under this order, by way of including them as Scheduled Tribes, so many will be benefited. So, Sir, this community which has been a deplored community all these years, now, Sir, this Bill enables it, I have to support it. I had a lot to say. But you are nodding your head. That makes me to understand.

MR. DEPUTY CHAIRMAN: You have two more speakers.

SHRI TIRUCHI SIVA: Of course, Sir, but only Tamil Nadu is more concerned and we accept it and I have nothing more to say. Simply, I would like to say that much more has to be done to bring up this community. The reservation policy alone has helped those who have been downtrodden, suppressed, sidelined and discriminated. It is the right place to mention that the First Amendment to the Constitution was brought in for reservation to the Scheduled Castes and Tribes by way of our struggle in Tamil Nadu by Periyar Anna Kalaignar and Kamaraj. Now, these steps have been moving forward and I thank the Government for having conceded to the request of our hon. Chief Minister. These two communities are going to flourish in the coming days and much more has to be done. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Sant Balbir Singh. Yes, Shri Devegowdaji, do you want to say something?

SHRI H.D. DEVEGOWDA (Karnataka): Sir, since this Bill was passed in the Lok Sabha, in the morning, I wanted to meet the hon. Chairman to explain what has happened in Karnataka, not to abuse any Government. It is a sin that I have committed by coming to Rajya Sabha. That is the mistake I have made. What has happened in Karnataka is that a street fight is going on there on this very same Bill.

MR. DEPUTY CHAIRMAN: Devegowdaji, regarding communities in Karnataka, it is in the Fourth Amendment Bill.

SHRI H.D. DEVEGOWDA: Sir, I am from Karnataka. When will your goodself tell me to rise up, with your own permission? If you don't allow me, what for should I sit here?

MR. DEPUTY CHAIRMAN: I will allow you to speak when the Amendment relating to Karnataka comes up for discussion. Okay, you can speak.

SHRI H.D. DEVEGOWDA: Sir, this reservation Bill is for only one community. There are so many other communities left. Even in this Kuruba community, only one community has been included. I want to remind the House that we have to be honest. Even in Kuruba, there are so many communities which have been left out. We want these communities to be brought under reservation. But only one community, that is, Kadu Kuruba, has been included. Like that, there is Jenu Kuruba community. They have made a mistake. Now, other than that, there are other fishermen communities in the State, like Besta, Koli Dhor and Mogaveera. The Government of Karnataka has recommended so many times, but they have not even considered that. They are the poorest of the poor. But, the demand has not been met, and this discrimination is going on. The so-called left hand is of the poorest community. Sir, today, so many communities have been fighting on the streets. All these communities have been fighting for the last thirty-forty years. You all know that in Andhra, Chandrababu Naidu straightway took a stand regarding the Madigas. I am sorry to say that. They went to the Supreme Court. The Supreme Court said that it has to be decided by the Parliament and directed them to go to the Parliament.

When the matter came up in Parliament, it was said that this matter has to be taken up by the State Government. The State Government has taken a decision but here the matter was pending. I do not want to say all the things. I know what is going on in the country. Some of the States requested you to allow them. You are hearing everything.

Today, Kuruba community want to be included in the Constitutional (Amendment) Bill and that Constitutional Amendment will be adopted. This matter is here.

Sir, I do not want to take much time but I would like to request your goodself that the injustice which has happened, must be set right. Otherwise, let me tell you, with the permission of the House, I made a mistake by coming to this House. I am

here not to challenge anybody. A mistake was committed by me. Both the parties requested including the Prime Minister, including so many others. Nobody contested. The mistake was committed by me. I was asked to come to any House. I am so sorry to say that unless these things are set right, it won't help. Even in Kuruba community and other communities, there are so many issues. This Bill has come but they have committed a mistake. In Kannada, there is a saying: * "Street fight".

We are sitting here and doing all these things. It should be sent back to the State Government. So many communities are fighting. What are the issues? They are agitated and they are sitting on *dharna* in Belgaum. Please, Sir. I request the Government that for the mistake that has been committed, this Bill should go back to the State Government and it should be set right. This matter should be sorted out... ... and then come back to the Lok Sabha or the Rajya Sabha to wriggle out the problems. That is the only request I want to make. I don't want to comment on the State Government or the Central Government. This is my humble request.

Lastly, what the Prime Minister has said from day one on the Covid issue and the advice of the Government on Covid issue, I have gone through it. But I have never commented on one issue so far as Covid is concerned. I listened to the Statement of the hon. Health Minister. He has taken advance action because so many countries are suffering. He himself has taken the decision. I totally agree with what our hon. Health Minister has said. India is always well ahead of neighbours on matters of control of even diseases or things like that. Anticipating all these things, the hon. Prime Minister takes these decisions. I never commented on what decision he has taken throughout. I appreciate the advance action taken by the hon. Health Minister. I fully support him on the issue of Covid. Whatever steps the Government has taken or is going to take, I will stand by them. Thank you.

SHRI SANT BALBIR SINGH (Punjab): *"Hon. Deputy Chairman Sir, thank you very much and my affectionate greetings to all. I am going to speak for the first time and therefore, be considerate towards me."

श्री सुशील कुमार गुप्ता : सर, यह इनकी फर्स्ट स्पीच है, मेडन स्पीच है। ...(**व्यवधान**)...

---

* English translation of Kannada portion.

* English translation of the original speech delivered in Punjabi.

SHRI SANT BALBIR SINGH: *"I wish to make this request that I am going to speak for the first time and speaking also on a Bill through which something is being given to some poor castes. So I would say that it is my good fortune and I fully support this Bill and our Party also supports this. Good deeds should be done through consensus but certain things, Mr. Deputy Chairman Sir, through you, I wish to share with everyone. That is that as the Gurbani tells us, that the entire world has been formed by the One divine power and that, all are equal. So now, on our planet, though we have entered the age of science but even now, we have not been able to fully do away with the caste system or the feeling of high and low. This is also there because for a long time, all the schemes that we have been making, are for the poor, the tribals or the poor who have been dwelling in the forests; all the schemes we have been making for the poor only but unfortunately, even then when we look outside, around every town, we see such people; we feel pained when we see that jhuggies catch fire and their families are burnt to death. It happens because it is a small jhuggi, made with combustible material and it caught fire due to a lamp and as a result, their children also got burnt. So, today there is a need and we all talk about poverty also but to understand poverty, if we have actually not experienced poverty in our life then we can only say that that person is poor or that, he is below poverty line. But in what condition is he living below the poverty line, it is very necessary to understand this. There have been Governments here at the centre and slogans to abolish poverty have been raised but even then, why is this poverty visible everywhere? We need to ponder over this and that all the funds and all the benefits should actually reach those who are really poor. The benefits do not reach them that is why I have seen that even their basic and bare minimum fundamental right to life, of clear air, clean water and food, even these are not being provided. You would see near Delhi, on the sides of river Yamuna, wherever you see, or see near Ludhiana or on the sides of 'Budhhe Dariya', you see Kalasingya drain, Tungdabh drain on Ghaghar river- all the poor people are squatting at all such places where they don't even get clean water. So my intention to say all this is only that all these laws are enacted for the poor people and these benefits should reach those poor people or the people who we have been exploiting till now and we have been insulting them by terming them as lowly placed, and who have been facing disrespect due to untouchability. So now, there is a big need and when we elevate them, then only will it be a proof of our richness. And this has been the message from our holy scriptures, Vedas, our great masters/gurus and religious

* English translation of the original speech delivered in Punjabi.

beliefs regard water as father, air as guru and earth as mother- such is our nation but in our own country, when we see their plight then it is not the doing of anyone coming from outside or any foreign nation. For these circumstances, our system is responsible and responsible are those who have run the system till now. Why doesn't the water reach the last tap? There is a great need to ensure reach of education to those poor people who still don't have it."

MR. DEPUTY CHAIRMAN: Just take a minute and conclude. ...(*Interruptions*)...

SHRI SANT BALBIR SINGH: *"I am not talking about any particular caste because the Almighty has created all equally. This system of people being high and low came into being because of our thinking. The way we kept the society divided and did not pull these poor people out of poverty was because it became a matter of vote banks. I am speaking for the first time. I had informed you in the beginning. I am speaking for the first time."

MR. DEPUTY CHAIRMAN: No, no. You are not speaking for the first time. Please wind up. One minute more and please conclude. *...(Interruption)...* It is not a maiden speech as per records. ...(*Interruptions*)... यह मेडन स्पीच नहीं है। प्लीज़। ...(**व्यवधान**)... बस एक मिनट और। ...(**व्यवधान**)... एक मिनट में आप कन्क्लूड कीजिए। उसके बाद मैं दूसरा नाम बुलाउँगा। सिर्फ एक मिनट।

SHRI SANT BALBIR SINGH: *"I thank you very much, all of you who brought this Bill, Mr. Minister who incorporated these castes into the Schedule but there is a special need that all the benefits, financial and educational should reach them then only will the enacting of this law and all our efforts bear fruits. Thanks a lot everyone and my affectionate greetings to everyone."

श्री उपसभापति : श्रीमती ममता मोहंता।

श्रीमती ममता मोहंता (ओडिशा): महोदय, आपने मुझे the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022 के ऊपर बोलने का जो मौका दिया है, इसके लिए धन्यवाद। यह बिल तमिलनाडु के नरिकुरवन और कुरुविक्कारन सम्प्रदाय को एसटी लिस्ट में शामिल करने के बारे में है।

---

* English translation of the original speech delivered in Punjabi.

महोदय, मैं ओडिशा के आदिवासी जिला मयूरभंज से आयी हूँ। हमें बहुत गर्व है कि वर्तमान में हमारे देश की प्रथम महिला तथा महामहिम राष्ट्रपति जी इसी ट्राइबल समाज से आयी हैं। मैं अपनी पार्टी बीजू जनता दल की तरफ से इस बिल का समर्थन करती हूँ।

महोदय, मैं तमिलनाडु के साथ अपने राज्य ओडिशा के बारे में कुछ बोलना चाहती हूँ। ओडिशा की 62 प्रजातियाँ शेड्यूल्ड ट्राइब्स हैं और बहुत सारे सम्प्रदाय हैं, जिनको एसटी लिस्ट में शामिल करना बहुत जरूरी है।ये लोग अपने मौलिक अधिकार व सुविधा पाने से वंचित हैं।

सर, ओडिशा सरकार अपनी सभी योजनाओं में आदिवासियों को अग्राधिकार देती है तथा आदिवासियों के सामाजिक एवं आर्थिक विकास के लिए नई-नई योजनाएं भी शुरू कर रही है, लेकिन कुछ सम्प्रदाय हैं, जिनको आदिवासी का दर्जा नहीं मिलने के कारण उनका विकास नहीं हो पा रहा है। इस बीच ओडिशा सरकार ने 169 सम्प्रदायों को आदिवासी सम्प्रदाय में शामिल करने के लिए सिफारिश की थी। ओडिशा सरकार के मान्यवर मुख्य मंत्री श्रीयुक्त नवीन पटनायक जी ने भंजपुरान, भक्ता, दुरुआ, कोलंगा, नगेसिया, पाबा, खंडायत, भुइया, तामुरिया, चम्पुआ कमार, कंधिया आदि सम्प्रदायों को आदिवासी सम्प्रदाय में शामिल करने के लिए भारत सरकार के जनजातीय कार्य मंत्रालय को पत्र लिखा था। इस संबंध में जनजातीय कार्य मंत्रालय से अभी तक कोई जवाब नहीं मिला है।

सर, सभी वर्गों को समान भागीदारी और न्याय मिले - यह सरकार की जिम्मेदारी है। ओडिशा समेत पश्चिमी बंगाल और झारखंड में लाखों की संख्या में 'कुर्मी' सम्प्रदाय के लोग रहते हैं और ये लोग कई दशकों से अपने हक के लिए संघर्ष करते आ रहे हैं। 'कुर्मी' लोग भी आदिवासियों की तरह भारत के मूल निवासी हैं। वे आकृति नहीं, बल्कि प्रकृति की पूजा करते हैं और आदिवासी की तरह जीवनयापन करते हैं। 1931 में 'कुर्मी' सम्प्रदाय शेड्यूल्ड ट्राइब्स की लिस्ट में था, लेकिन 1950 के आदेश में 'कुर्मी' सम्प्रदाय को एसटी लिस्ट से हटा दिया गया। इसके कारण 'कुर्मी' सम्प्रदाय के लोग अपने मौलिक अधिकार पाने से वंचित हैं।

सर, ऐसे ही काफी सालों से ओडिशा के 'पुरान' सम्प्रदाय को एसटी लिस्ट में शामिल करने की डिमांड की जा रही है। झारखंड राज्य में 'पुरान' सम्प्रदाय को एसटी लिस्ट में शामिल किया गया है। यह बहुत खुशी की बात है, लेकिन ओडिशा का 'पुरान' सम्प्रदाय एसटी लिस्ट में नहीं है। सर, यह तो नाइंसाफी हुई है। क्या झारखंड के 'पुरान', 'पुरान' हैं और ओडिशा के 'पुरान', 'पुरान' नहीं हैं? ये लोग आपस में शादी-ब्याह आदि सब कुछ करते हैं।

सर, इन 'कुर्मी', 'पुरान' और बाकी सब सम्प्रदायों को एसटी लिस्ट में शामिल करके इन्हें एसटी का दर्जा दिया जाए, जिससे ये लोग सामाजिक न्याय के साथ अपने अधिकार व सुविधा का उचित उपयोग कर पाएँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Dr. V. Sivadasan; not present. Then, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Deputy Chairman, Sir, I rise to speak, on behalf of AIADMK, on the present Bill, the Bill, which paves the way for amendment in the list of Scheduled Tribes to include 'Narikuravan' and 'Kurivikkaran' Communities

of Tamil Nadu. I proudly say that this is yet another example of our hon. Prime Minister Shri Narendra Modi's commitment to social justice through which alone economic justice and poverty alleviation can be established in our country.

Sir, I would be failing in my duty if I don't pay tributes to the Dravidian movement and its leaders like Thanthai Periyar, former Chief Minister Anna, former Chief Minister, Puratchi Thalaivar MGR, former Chief Minister, Puratchi Thalaivi Amma and former Chief Minister Shri Edappadi Palaniswami, who along with many other reformists dedicated their lives to establishing social justice, making SCs, STs and OBCs of this country benefit through reservation in educational and job opportunities in the Government sector.

Sir, fishing is also hunting in the sea. Therefore, there is a demand in Tamil Nadu that fishermen have to be included in the tribal communities. Valmiki community, Bodugar community, Oddar community and Kuruba community must be included in the list of Scheduled Tribes.

Sir, as we see in the history of free India, the concept of reservation in education and jobs for the socially and educationally backward, and deprived people is the greatest contribution of the Dravidian movement. It looks like the word 'Dravadian' is not understood properly and there may be a few uncomfortable about its usage. So, nomenclature of 'Dravidian' was not given by some foreigners and it is not just we in Tamil Nadu say 'Dravidian'. Every time an Indian sings the *National Anthem*, he accepts the vision of its author, Shri Rabindranath Tagore, who wrote *'Dravida Uthkala Banga'*. Sir, you know very well, whether it be reservation in education and job opportunities, or, nutritious, cooked meal under the school children scheme -- which our hon. Supreme Court has, in fact, applauded and asked all States to emulate, and the United Nations Organization has also acknowledged as a milestone in removing poverty and hunger leaders of the Dravidian Movement were the ones who contributed these and several other thoughts for establishing social justice and through which economic justice can be achieved, and this has been established on a large scale in our country.

[THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR) *in the Chair.*]

The Narikurava and Kurivikkara communities are not just 30,000, but there are a lot of people there. Our former Chief Minister Puratchi Thalaivar M.G.R. was very affectionate to the Narikurava and Kurivikkara communities. When he became the Chief Minister of Tamil Nadu in 1977, on the very first day in office at St. George Fort, M.G.R. allowed them to come and see him at the Secretariat, and he got blessings

from them. He portrayed himself as Narikuravan in so many films, you know very well.

Sir, I want to once again thank our hon. Prime Minister who has taken a lot of efforts to see to it that our backward class people get all the benefits. He has brought many reservation policies and I want to make it very clear, especially, about our Dravidian Tamil Nadu culture. Wherever our hon. Prime Minister goes, he speaks about our Tamil culture. Also, because the Dravidian Movement brought so many reforms in the society in Tamil Nadu, that is our culture and we have to protect it. Therefore, I once again thank hon. Prime Minister Modi*ji* for bringing this Bill and including these tribal communities.

I once again request to include fishermen community of Tamil Nadu and other communities, which we are requesting to include, because fishing is also hunting in the sea. Therefore, there is a demand. I would request the hon. Minister to consider including the fisherman community in the ST list. Thank you.

श्री रामजी (उत्तर प्रदेश) : मान्यवर, आपका धन्यवाद कि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर दिया। इसके साथ ही, मैं अपनी पार्टी की मुखिया, आदरणीय बहन कुमारी मायावती का भी आभार व्यक्त करना चाहता हूँ।

मैं "संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2022" के समर्थन में खड़ा हूँ। मान्यवर, तमिलनाडु की दो जातियों, नरिकुरवन और कुरुविक्कारन, इन दोनों जातियों को आज अनुसूचित जनजाति में शामिल कर लिया गया है, जो मुख्यतः कुरिंजी पहाड़ियों पर रहती हैं। मान्यवर, इस अनुसूचित जनजातियों की लिस्ट में आने के बाद इन्हें मेजर फायदे मिलते हैं। उन मेजर फायदों में स्कॉलरशिप होती है, ओवरसीज़ स्कॉलरशिप होती है, नेशनल फैलोशिप होती है, स्टूडेंट्स के लिए होस्टल होता है और नौकरी में रिज़र्वेशन होता है। मान्यवर, यहाँ पर माननीय ट्राइबल मिनिस्टर बैठे हुए हैं, मैं उन्हें आपके माध्यम से बताना चाहता हूँ कि अभी केंद्र सरकार में आदिवासियों की 75,000 नौकरियाँ बाकी हैं, अनुसूचित जाति की डेढ़ लाख नौकरियाँ बाकी हैं और ओबीसीज़ की दो-ढाई लाख के आस-पास नौकरियाँ बाकी हैं। ये वेकैन्सीज़ खाली पड़ी हैं। मान्यवर, आप इन्हें भी भरवाने का काम करें।

इसके साथ ही, मैं माननीय मंत्री जी से कहना चाहता हूँ कि उत्तर प्रदेश में एससी-एसटी छात्रों के लिए 2003 में एक स्कीम लाई गई थी, जिसमें एससी-एसटीज़ के गरीब छात्रों के लिए ज़ीरो फीस पर एडमिशन की व्यवस्था की गई थी और उस वक्त बहन कुमारी मायावती जी ने उनके उत्थान के लिए काम किया था। उस स्कीम से अभी तक लाखों छात्र लाभान्वित हो रहे थे। वे पढ़ने के बाद डॉक्टर, इंजीनियर, आईएएस, आईपीएस बने, तमाम बड़े-बड़े अधिकारी बने, लेकिन उस योजना को वहाँ की मौजूदा सरकार ने बंद कर दिया है। मैं माननीय मंत्री जी से कहूँगा कि उत्तर प्रदेश की सरकार को भी एक दिशानिर्देश जारी कराएं कि जो एससी-एसटीज़ के ज़ीरो फीस पर एडमिशंस हो रहे थे, उन एडमिशंस की व्यवस्था को पुनः बहाल कराया जाए।

मान्यवर, आंध्र प्रदेश में 2014 में रिऑर्गनाइज़ेशन हुआ और आंध्र प्रदेश को दो भागों-आंध्र प्रदेश और तेलंगाना में बांट दिया गया। उस वक्त सरकार ने कहा कि हम दो सेंट्रल ट्राइबल यूनिवर्सिटीज़ बनाएंगे और उन्होंने एक सेंट्रल ट्राइबल यूनिवर्सिटी विजयनगरम, आंध्र प्रदेश में स्थापित कर दी, लेकिन तेलंगाना में यूनिवर्सिटी स्थापित नहीं हो पाई। तेलंगाना का आदिवासी समाज आज भी बहुत दयनीय हालत में रहता है। न उनके पास शिक्षा है, न रोजगार है। करीब 40 लाख लोग यह डिमांड कर रहे हैं कि वहाँ पर सेंट्रल ट्राइबल यूनिवर्सिटी खोली जाए। इसके लिए वहाँ के मुलुगु डिस्ट्रिक्ट में 335 एकड़ जमीन भी दे दी गई है, लेकिन सारा काम फाइलों पर ही चल रहा है। इससे ट्राइबल समाज को फायदा नहीं होने वाला है। चूँकि माननीय मंत्री जी के पास ट्राइबल अफेयर्स मिनिस्ट्री है, इसलिए मैं उनसे कहना चाहूँगा कि तेलंगाना स्टेट में जल्द-से-जल्द सेंट्रल टाइबल यूनिवर्सिटी खोलने का प्रावधान किया जाए और उसे जल्द-से-जल्द खोला भी जाए।मान्यवर, मैं आपसे एक और छोटी सी बात कहना चाहता हूँ, जो कि कम्प्लेंट भी है और रिक्वेस्ट भी है।

मान्यवर, बाबा साहेब डा. अम्बेडकर जब अपने जीवन में संघर्ष कर रहे थे तो कांग्रेस ने उनके रास्ते में जगह-जगह पर रोड़े अटकाए, उनके रास्ते में जगह-जगह पर काँटे बिछाने का काम किया। आज जब बाबा साहेब हमारे बीच में नहीं हैं, तो उनको मानने वाले लोगों ने उनकी मूर्ति में अपनी पूरी आस्था और विश्वास दिखाया। मान्यवर, बाबा साहेब की मूर्ति संसद के प्रांगण में भी लगी हुई है और बाहर भी लगी हुई है। बाबा साहेब की मूर्ति के आस-पास कूड़ा-करकट पड़ा रहता है और वहाँ पर कूड़े वाले ठेले इकट्ठे किए जाते हैं, जो बरदाश्त के बाहर की बात है।

मान्यवर, मैं इसके लिए भी आपके माध्यम से सरकार से कहना चाहता हूँ कि जल्द से जल्द इन चीज़ों को देखा जाए और वहाँ से गंदगी हटाने की व्यवस्था की जाए, धन्यवाद।

SHRI G. K. VASAN (Tamil nadu): Sir, I am thankful to the Central Government and our hon. Minister for understanding the reality. It has been a long wait for Narikuravar and Kurivikkaran communities to come to the mainstream. Today we, from Tamil Nadu, are all happy that the Government of India has recognized them, the right and honour of the Narikuravar community to ensure their socio-economic development. This community has remained backward for a very long time and they did not get access to education, healthcare and other social sector benefits. It has been a long pending demand across political forum in Tamil Nadu which has come to reality today. We all understand that the Government of India is also keen on inclusive development of all sections of ST and SC besides implementing new welfare schemes for these kinds of communities. This particular Bill, Narikuravar community as Scheduled Tribe in the Constitution, will enable the Narikuravar community to avail the benefits of reservations and other welfare schemes which were not previously given to them and now they will get it from the Government.

Sir, I would like to say from the Tamil Nadu side that there are other communities like fishermen, Valmikis, Badagas, Kurumans in the list of Scheduled

Tribes which they want. I hope the Government will consider these demands positively and bring the necessary Bill before Parliament within the time frame. Sir, this is my last point before concluding. I would like to make an appeal to the hon. Minister. When more communities get added to the ST list, the number of people who get covered by the welfare benefit also goes up. Therefore, there should be a corresponding increase in the funding of the welfare schemes to these communities so that there is no reduction in the benefits that accrue to the Scheduled Tribe people. With these words, on behalf of my party, Tamil Maanila Congress (Moopanar), I extend my whole-hearted support to the Constitution (Scheduled Tribes) Order (Second Amendment) Bill. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Shri Kanakamedala Ravindra Kumar; not present. Shrimati Vandana Chavan; not present. Shrimati Mahua Maji.

श्रीमती महुआ माजी (झारखंड) : माननीय वाइस चेयरमैन सर, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। आज मैं the Constitution (Scheduled Tribes) Order (Second Amendment) Bill पर बोलने के लिए खड़ी हुई हूँ। मैं तमिलनाडु के कुछ समुदायों को शेड्यूल्ड ट्राइब्स की सूची में शामिल किए जाने का स्वागत और सराहना करती हूँ। इससे ये समुदाय संविधान प्रदत्त अधिकारों तथा सुविधाओं का लाभ उठा सकेंगे। लेकिन दूसरी ओर, झारखंड के आदिवासियों के अपने अस्तित्व, अपनी आइडेंटिटी की रक्षा के लिए लम्बे समय से चली आ रही 'सरना धर्म कोड' की माँग की केन्द्र सरकार अनदेखी कर रही है। ...(**व्यवधान**)... झारखंड राज्य में आदिवासियों की जनसंख्या में भारी गिरावट आई है। वर्ष 1931 में इनकी जनसंख्या 38.3 प्रतिशत थी, जो वर्ष 2011 में घटकर 26.02 परसेंट हो गई थी। वे संविधान में आदिवासियों को दिए गए अधिकारों एवं सुविधाओं से भी वंचित हो जाते हैं। कई आदिवासी संगठन इसे लेकर आवाज़ उठाते रहे हैं। इन्हीं वजहों से वर्ष 2021 में माननीय हेमन्त सोरेन जी की सरकार ने सरना धर्म कोड बिल को कैबिनेट से पास करके केंद्र सरकार को भेजा है, ताकि अलग धर्म कोड मिल जाने पर इनकी पूरी जनसंख्या की गिनती की जा सके और संविधान प्रदत्त अधिकार मिलने में आसानी हो। मगर केंद्र सरकार ने अभी तक सरना धर्म कोड बिल को पास नहीं किया है। पारम्परिक रूप से आदिवासी खुद को हिन्दू नहीं मानते हैं। वे प्रकृति की पूजा करते हैं, वे वृक्ष, पहाड़ और अलौकिक शक्तियों की पूजा करते हैं। जनगणना के वक्त धर्म के एक कॉलम में आदिवासियों को स्वयं को 'अन्य' की कैटेगरी में रखना पड़ता है, जो उन्हें पसंद नहीं है। उनका मानना है कि उनका धर्म 'आदि धर्म' है, जो सबसे प्राचीन धर्म है, फिर केंद्र सरकार द्वारा उनके धर्म को क्यों मान्यता नहीं दी जा रही है? वर्ष 2011 की जनगणना में करीब 79 लाख से ज्यादा लोगों ने धर्म के कॉलम में 'अन्य' भरा, जबकि 49 लाख से ज्यादा लोगों ने 'अन्य' नहीं, बल्कि 'सरना' भरा। इन 49 लाख लोगों में से 42 लाख लोग झारखंड के रहने वाले थे। बंगाल और ओडिशा के करीब सवा चार लाख लोगों ने भी 'सरना' भरा। झारखंड में 32 जनजातियां रहती हैं,

जिनमें 7 प्रिमिटिव ट्राइब्स हैं। अतः यह समझा जा सकता है कि झारखंड की कितनी बड़ी जनजातीय आबादी 'सरना धर्म कोड' चाहती है।

संघ प्रमुख मोहन भागवत जी ने कुछ वर्ष पहले यह सलाह दी थी कि आगामी जनगणना में धर्म वाले कॉलम में आदिवासी अपना धर्म हिन्दू लिखें। इसके लिए संघ देश भर में अभियान चलाएगा। उससे पहले वर्ष 2015 में भी आर.एस.एस. के...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप विषय पर बोलिए।

श्री दीपक प्रकाश : सर, यह बिल का विषय नहीं है।

श्रीमती महुआ माजी : उनका यह कहना था कि 'सरना' कोई धर्म नहीं है, 'हिन्दू' धर्म है। इसीलिए वर्ष 2011 की जनगणना से पहले 'सरना धर्म कोड' की मांग के लिए आंदोलन हुआ था।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, महुआ जी।

श्रीमती महुआ माजी : सर, हमारा यह सवाल है कि क्या रूलिंग पार्टी पोलिटिकल फायदे के लिए...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप विषय पर बोलिए।

श्रीमती महुआ माजी : इस बिल को क्यों स्थगित कर रही है, ...(**समय की घंटी**)... क्यों यह बिल नहीं ला रही है।*

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Shri Sandosh Kumar P – Not present. Shri M. Mohamed Abdulla. केवल एम. मोहम्मद अब्दुल्ला जी की बात रिकॉर्ड पर जाएगी।

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Mr. Vice-Chairman, Sir, I thank you for the opportunity given to speak in this august House on The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022, which proposes to include Narikoravan and Kurivikkaran communities in the list of Scheduled Tribes in the State of Tamil Nadu.

I really welcome this Bill as it deals with social engineering. It proposes to include some of the people of this country who were marginalized even now due to

---

* Not recorded.

hierarchical social system based on underlying notion of purity and pollution which further denies mass participation in the development of the nation.

Sir, as my floor leader, hon. Tiruchi Siva Anna, has said that even after 72 years of our Constitution, we are still identifying the marginalized communities to be added under Scheduled Castes and Scheduled Tribes from each State.

Our veteran leader, Dr. Kalaignar, raised a request to the Union Government in 2013 for including Narikuravar community in the ST List. Sir, DMK, in its Election Manifesto, in 2021, had assured that the Union Government will be urged to accord ST status for Narikuravar community. As assured, our beloved leader, hon. Chief Minister, Thalapathi M.K. Stalin, after assuming charge as the Chief Minister, had written a letter to the hon. Prime Minister to place Narikuravar under ST category.

Our hon. Chief Minister, Thalapathi M.K. Stalin, had personally visited habitations of the community a few months back to create public awareness about difficulties faced by such oppressed communities across the nation and to expose the sad truth that all social upliftment opportunities are denied to them by the so-called upper castes which are enjoying the maximum privileges in the country and deny all benefits to that community. This was pointed out by Smt. Mausam Noor also and thereby reassured the community that the issue will be taken up with the Union Government.It was reassured that the issue will be taken up with the Union Government. Due to continuous efforts of our leader, Shri M.K. Stalin, the announcement has come at a time when DMK is celebrating its 'Mupperum Vizha'. Sir, this announcement will provide social justice to the youth of Narikovaran community in education and employment. *...(Time-Bell rings)...*

Sir, I would like to remind this august House that in 2016 our beloved leader, ex-Chief Minister of Tamil Nadu, Dr. Kalaingar, had requested our hon. Prime Minister to include the fishermen community also in the Scheduled Tribes List. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you.

SHRI M. MOHAMED ABDULLA: Sir, before I conclude, I would again like to highlight the yeomen services rendered, in this regard, by our leaders, Dr. Kalaingar and Thalapathy M.K. Stalin, for the rights of the oppressed.

Fishermen are also one of the most deprived and vulnerable communities in India. And, therefore, deserve all the constitutional protection.

So, while supporting this Bill, I call upon the Union Government to expedite the inclusion of fishermen community in the Scheduled Tribes list.

DR. K. LAXMAN (Uttar Pradesh): Thank you, Sir, for allowing me to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill.

Particularly, for the last few days we have been witnessing how Modi*ji*'s Government has given due importance to the oppressed, depressed, and neglected communities by introducing Bills pertaining to Karnataka, Tamil Nadu, Himachal Pradesh, and Chhattisgarh. As pointed out, the Narikovaran and Kurivikkaran tribes of Tamil Nadu have merely 27,000 population. In spite of that Modi*ji* has taken a decision to include these communities in the ST list. This shows the concern of the Modi*ji*'s Government towards the oppressed sections of the society. We all know, 75 साल की आज़ादी में लगभग 50 साल से ऊपर कांग्रेस ने हुकूमत की और ज्यादा समय तक एक ही परिवार सत्ता में था। कांग्रेस ने पिछड़े, दलित, वंचित, शोषित, पीड़ित, अनुसूचित जनजाति के लोगों को किस तरह से वंचित किया, यह तो इतिहास है, लेकिन मोदी जी की सरकार में अंतिम पंक्ति में बैठने वाले लोगों के हित के लिए सोचा जा रहा है, irrespective of cast, creed, religion, region, and language, much importance and due importance is being given to these sections. इस बीच मुसलमान समाज के अंदर जो भी पिछड़े हैं, दलित हैं, जो पसमांदा कहलाते हैं, उन लोगों के हित के लिए भी आज मोदी जी सोच रहे हैं। इस बीच सरकार के माध्यम से हमारे बीच हमारे भाई गुलाम अली जी को जम्मू-कश्मीर से, जो गुर्जर मुसलमान के नाम पर जाने जाते हैं, उनको राज्य सभा में पहुंचाना मोदी जी की सोच है। This is the greatness of Narendra Modi*ji*. वे कश्मीर वैली के अंदर हमारे पसमांदा मुसलमानों के हित के लिए भी सोच रहे हैं। मैं ओबीसी मोर्चा, सत्ताधारी दल का राष्ट्रीय अध्यक्ष होने के नाते यह कहना चाहता हूं कि जब से मोदी जी ने सत्ता संभाली है, तब से बहुत ही ऐतिहासिक और महत्वपूर्ण निर्णय लिए गए हैं। यह ऐतिहासिक पन्ने में रचने की चीज़ है। पहली बार नेशनल कमीशन फॉर बैकवर्ड क्लास को, पिछड़ा वर्ग आयोग को संवैधानिक दर्जा दिया। संवैधानिक दर्जा देने के समय कांग्रेस पार्टी और वामपंथियों ने पार्लियामेंट और राज्य सभा में किस तरह विरोध किया, इसके बारे में जनता जानती है। इसके अलावा ओबीसी के लिए क्रीमी लेयर में छह लाख वार्षिक आय थी, जिसको बढ़ाकर आठ लाख किया गया। पहली बार पब्लिक सेक्टर अंडरटेकिंग्स के कर्मचारियों के बच्चों को आरक्षण देने का प्रावधान भी मोदी सरकार द्वारा किया जा रहा है। हमारे गरीब बच्चे सिर्फ रोज़गार मांगने वाले ही नहीं, बल्कि रोज़गार देने वाले बने। उसके माध्यम से वेन्चर कैपिटल फंड, जो सिर्फ एससी/एसटी के लिए था, 2018 से 50-60 लाख से लेकर 15 करोड़ तक, आज हमारे नौजवानों को इस वेन्चर कैपिटल फंड की राशि वितरित की जा रही है। मछुआरों के लिए अलग मंत्रालय बनाया गया। मछुआरों के लिए लगभग 20 करोड़ का बजट बनाया गया है। आज मोदी जी की सरकार में 27 पिछड़ा वर्ग समाज के लोग मंत्रिमंडल में शामिल हुए हैं। इसमें 12 अनुसूचित जाति, 8 अनुसूचित जनजाति, 11 महिलाओं और 5 माइनॉरिटी के लोगों को शामिल किया गया है। यह हमारे मोदी जी का सामाजिक न्याय सूत्र है। इतना ही नहीं, हमारे उत्तर प्रदेश में 55 मंत्रियों में से 22 मंत्री पिछड़ा वर्ग समाज से हैं, यह बीजेपी की सोच है। यह हमारा सामाजिक न्याय है। देश में आज लगभग 45 केंद्रीय विश्वविद्यालय हैं। वहां बैकलॉग पोस्ट्स हज़ारों की संख्या में थीं। पहले जहां लगभग 9 या 10 प्रोफेसर, असिस्टेंट प्रोफेसर ओबीसी समाज के थे, लेकिन हमारी मोदी जी

की सरकार के आने के बाद एक साल के अंदर लगभग तीन से चार हज़ार तक बैकलॉग पोस्ट्स की भर्ती करने से यह पता लगता है कि आज किस तरह से ओबीसी समाज की उन्नति के लिए मोदी सरकार सोच रही है। 'स्टैंड-अप इंडिया' के नाम पर हर बैंक एससी, एसटी, विमेन के लिए लोन दे रहा और वे आज आगे बढ़ रहे हैं। कांग्रेस के समय में जब भी पिछड़े समाज के लिए आरक्षण का मुद्दा आया, आज़ादी के बाद, काका कालेलकर कमीशन से लेकर मंडल कमीशन तक, इस पार्लियामेंट में किस तरह से विरोध किया गया और किस तरह से उसे ठंडे बस्ते में डाला गया, इसे पूरा देश जानता है। यह कांग्रेस पार्टी तो हमेशा बीसी विरोधी रही है। स्थानीय इकाइयों में, चाहे महाराष्ट्र हो, मध्य प्रदेश हो, आंध्र प्रदेश हो, तेलंगाना हो, वहां ओबीसी समाज के लिए जो आरक्षण था, किस तरह इन सरकारों ने इस आरक्षण को खोया था। मगर महाराष्ट्र के अंदर हमारे फडणवीस जी ने, हमारे शिंदे जी की सरकार बाद में आई, उच्च न्यायालय में जाकर आंकड़े बताकर, इम्पिरिकल डेटा बताकर आज किस तरह से स्थानीय इकाइयों में भी आरक्षण किया जा रहा है और मध्य प्रदेश में भी उस तरह से लागू किया जा रहा है, यह सभी जानते हैं। आंध्र प्रदेश और तेलंगाना में 34 प्रतिशत जो आरक्षण था, उसे हमने आज खो दिया है। लगभग 14 प्रतिशत हमारे ओबीसी समाज ने आज स्थानीय इकाइयों में आरक्षण खो दिया है। यह उनका रवैया है। इतना ही नहीं, हमारा जो घुमन्तू समाज है, समाज के अंदर जो अत्यंत पिछड़ा वर्ग है, जो हमारी डिनोटिफाइड ट्राइब्स, सेमी-नोमैडिक ट्राइब्स के नाम से कहलाई जाती हैं, उनके लिए इदाते कमीशन बनाया गया था, तब महाराष्ट्र में हमारी फडणवीस सरकार थी। आज मोदी जी की सरकार में वेलफेयर बोर्ड बनाकर इसकी राशि दी जा रही है। हमें यह जानकारी होनी चाहिए कि सीड फंड के माध्यम से फाइनेंशियल असिस्टेंस, डायरेक्ट एम्प्लॉयमेंट दिया जा रहा है। मोदी जी ने शेड्यूल्ड ट्राइब्स के नाम पर जनजातीय गौरव दिवस मनाने की शुरूआत की। उसी तरह आज तेलंगाना में शेड्यूल्ड ट्राइब्स के संबंध में हमारे कई भाइयों ने बताया। आज तेलंगाना के अंदर एससी, एसटी, बीसी और माइनॉरिटी को धोखा दिया जा रहा है। स्टेट रिऑर्गनाइज़ेशन कमीशन के माध्यम से दो साल के अंदर एक जी.ओ. इश्यू करके तेलंगाना के अंदर जो शेड्यूल्ड ट्राइब्स आबादी है, उस आबादी के अनुसार, ऐज पर कॉन्स्टिट्यूशन देने का प्रावधान होने के बावजूद भी नहीं दिया गया है। टीआरएस अब बीआरएस बन गई है, यह केसीआर की सरकार है। 2014 के इलेक्शन मेनिफेस्टो में यह बताया गया कि उनको 12 परसेंट रिज़र्वेशन देंगे, तो आबादी तो 10 परसेंट है, मगर मेनिफेस्टो में 12 परसेंट का एलान किया, तो किस तरह से एसटी लोगों को तेलंगाना में धोखा दिया गया। बाद में as per the Constitution, based on population, SC, ST reservation can be given. मगर वह भी नहीं दिया गया। जब हाई कोर्ट में एक पीआईएल 150 ऑफ 2015 की गई, ऐज पर पॉपुलेशन 9.34 आरक्षण देने के लिए जब हाई कोर्ट ने डायरेक्शन दी, तब भी सरकार आगे नहीं आई। कोर्ट के डायरेक्शन को भी किस तरह से ठुकरा दिया गया। बाद में, Tribal Advisory Council has got equal powers, at par with State Government. But, the CM himself being the Chairman of the Council, it has passed a resolution providing 9.34 per cent reservation to the STs in the State. उसे भी ठुकरा दिया और उसे भी नहीं किया गया।

(**उपसभापति** महोदय *पीठासीन हुए।*)

मगर बाद में, 2017 में तेलगांना असेम्बली में एक बिल पारित किया। यह मुस्लिम रिज़र्वेशन बिल के नाम से किया और उसमें मुसलमान के लिए 12 परसेंट और एस.टी. के लिए 10 परसेंट का प्रावधान किया गया और इसे केन्द्र को भेजा गया, which was against the Constitution. मगर वहां राज्य सरकार द्वारा देने का प्रावधान होने के बावजूद किस तरह से गुमराह किया गया। फिर से ऐसा करने के लिए एक जी.ओ. जारी किया गया है।

उपसभापति महोदय, मैं आज आपके माध्यम से बताना चाहता हूं कि एस.टी. को मोदी जी के नेतृत्व में न्याय मिल रहा है। उसी तरह से हमारा वाल्मीकि समाज है। वाल्मीकि तेलगांना के अंदर, जो आज 'बोया' के नाम पर और आंध्र प्रदेश में भी 'बोया' के नाम पर है। कर्नाटक और अन्य राज्यों में भी 'बोया' को एस.टी. का दर्जा दिया गया। आज आंध्र प्रदेश सरकार ने तो प्रस्ताव पारित कर दिया, मगर तेलंगाना सरकार ने वाल्मीकि 'बोया' के बारे में प्रस्ताव भी पारित नहीं किया। इसीलिए मैं अपने भाइयों से भी मांग करता हूं कि हमारी तेलंगाना असेम्बली भी तुरंत वाल्मीकि 'बोया' के बारे में सोचें। मोदी जी की सरकार सभी राज्यों में छोटी-छोटी जातियों को एस.टी. का दर्जा दिलवा रही है, इसीलिए मैं आपसे इसकी मांग करता हूं।

महोदय, कुरुबा समाज जो है, वह मेहबूब नगर, गद्वाल में है, उसे एस.सी. का दर्जा मिला हुआ है, लेकिन तेलंगाना में उसको एस.सी. का दर्जा होने के बावजूद भी उसको सर्टिफिकेट नहीं दिया जा रहा है। इसलिए मैं आपको बताना चाहता हूं कि पूरे एस.सी., एस.टी., ओबीसी समाज को तेलंगाना के अंदर दबाया जा रहा है। इसको अब जनता और देश जानने लगा है। इसीलिए मैं बताना चाहता हूं कि जिस तरह से हमारी मोदी जी की सरकार एस.सी., एस.टी., बी.सी. और माइनॉरिटी के हितों के लिए काम कर रही है, उसी तरह से आने वाले दिनों में तेलंगाना में जरूर भारतीय जनता पार्टी सरकार में आयेगी, तब हमारी सरकार वाल्मीकि को जरूर एस.टी. का दर्जा देगी। तेलंगाना में कुरुबा समाज को एस.सी. का सर्टिफिकेट नहीं मिल रहा है, उसको भी एस.सी. का सर्टिफिकेट देने का हम जरूर प्रयास करेंगे। मैं फिर से एक बार मोदी सरकार को धन्यवाद अर्पित करता हूं कि इतना बड़ा निर्णय, ऐतिहासिक निर्णय ओबीसी समाज के लिए लिया गया है। काका कालेलकर कमीशन से लेकर मंडल कमीशन तक कांग्रेस ने हमेशा विरोध किया। They have betrayed the OBCs. They have no moral right. हमेशा ओबीसी को, एस.सी. को, एस.टी. को, माइनॉरिटी को वोटर के नाते से देखा, मगर इंसानियत के नाते कभी नहीं देखा। इसीलिए मोदी जी की सरकार छोटी-छोटी जातियों को, उनकी कम पॉपुलेशन होने के बावजूद भी आज एस.टी. का दर्जा देना एक महत्वपूर्ण निर्णय है। मोदी जी ने इतिहास के पन्नों में लिखने का निर्णय लिया है। आज हम कह सकते हैं कि ये तो अभिनव महात्मा ज्योतिबा फुले हैं, अभिनव अम्बेडकर जी हैं। मैं इन्हीं शब्दों के साथ अपनी वाणी को विराम देता हूं, धन्यवाद।

4.00 P.M.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): *"Mr. Deputy Chairman, Sir, I thank the Union Government for agreeing to the demands of our hon. Chief Minister of Tamil

---

* English translation of the original speech delivered in Tamil.

Nadu, leader of our party Mr. M.K. Stalin, to include the Communities, 'Narikoravan' and Kuruvikkaran' in the list of Scheduled Tribes today. I convey my thanks for this gesture. We wholeheartedly welcome this Bill. When this Bill was passed in Lok Sabha, our hon. Chief Minister of Tamil Nadu, Mr. M.K. Stalin, conveyed his thanks to the Union Government. I would like to record his gratitude in this House. My hon. colleagues from the Bharatiya Janata Party, Shri G.V.L.Narasimha Rao and Dr .K. Lakshman participated in this debate in this House. They pointed out that this opportunity is given to a community which has a meagre population of 27,000 only.

Sir, I would like to record the view that social justice is not given on the basis of population. Social Justice is to be given to the people who are socially and educationally marginalised, who are deprived of their opportunities. I would like to record the fact that this right is guaranteed in the Constitution of India.

Our party, Dravida Munnetra Kazhagam (DMK), is always a pioneer in championing the cause of social justice. I would like to point out that it is a known fact to this House and to the hon. Members of this House that our party, Dravida Munnetra Kazhagam (DMK), has always been a role model to other political parties on the issue of ensuring social justice.

Sir, as per Article 275(1) of the Constitution of India, basic facilities such as road transport and drinking water facilities have to be given to the people of tribal communities. Sir, through you, I would like to request the hon. Minister that internet connectivity also should be given to these people. *...(Time-bell rings)...* This is our state issue. Please give me more time.

The provision for internet connectivity should be included in basic amenities. I say this because, the basic aim of reservation is to ensure education and employment opportunities to the marginalised people. In the present age, holistic development in education and employment opportunities are possible only through having an access to internet connectivity. Private telecom companies are not providing internet connectivity to remote hilly areas, inhabited by people belonging to the community of Scheduled Tribes. Therefore, the Government has to take necessary steps to include provision of internet connectivity also in the basic infrastructure, to be given to the inhabitation of the people of Scheduled Tribes. As per article 275(1) of the Constitution of India, hon. Minister, who is responsible for the welfare of Scheduled Castes and Tribes, has to take steps to provide internet facilities also.

Moreover, as per the request of Government of Tamil Nadu, many communities including Kurumba, Gounders and some sub-castes affiliated to the community, also have to be included in the list of Scheduled Tribes. The Union Government has to take necessary steps accordingly.

With these words, I conclude my speech. I once again thank you for giving me this opportunity."

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra pradesh): Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity. This Bill relates to the State of Tamil Nadu. Merely including certain communities in the ST list and giving them the status is not sufficient. It is the duty of the Government to create infrastructure like drinking water, housing, hygienic conditions, healthcare, education, employment, roads and transport, etc.

The people belonging to the Scheduled Tribe communities are subjected to discrimination and humiliation. In order to avoid this and prevent crime against them, Section 21(2) in the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act states about the identification of the areas where the members of the Scheduled Castes and the Scheduled Tribes are likely to be subjected to atrocities, and adoption of such measures so as to ensure safety for such members. Then, the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, have been framed. Rule 3(1) of the said rules castes duty upon the State Government to delineate the 'identified areas' where the members of SC/ST communities are vulnerable to being subjected to atrocities and adoption of necessary measures to ensure their safety.

As of now, in Andhra Pradesh, Srikakulam, Kadapa and East Godavari districts have been identified and declared as atrocity-prone areas under the said rules. But given the present situation in the State of Andhra Pradesh, the entire area where the ST population is living is not safe.

The Panchayats (Extension to the Scheduled Areas) Act was enacted in the year 1996 to give effect to the provisions inserted in the Constitution vide 73rd Amendment Act and were made applicable to the Panchayats in the Scheduled Areas. The Act specifically states that a State shall not make any law under Part-IX of the Constitution which is inconsistent with certain features including the provision that a State legislation on the Panchayats may be made that shall be in consonance with the customary law, social and religious practices and traditional management practices of community resources. The Gram Sabha or the Panchayats at the appropriate level shall be consulted before making the acquisition of land in the Scheduled Areas for development projects and before re-settling or rehabilitating persons affected by such projects in the Scheduled Areas. The actual planning and implementation of the projects in the Scheduled Areas shall be co-ordinated at the

State level. But, the State Government is doing all the activities contrary to the above said law which is detrimental to the welfare of the Scheduled Tribes.

Previously, Andhra Pradesh granted permission to projects to private companies in the Scheduled Areas leasing out the land in violation of the Land Transfer Act. In 1997, the same was set aside by the High Court. Moreover, as per the National Hydro Power Policy, hydro projects are given to private companies without competition. Due to the present Government's actions, the tribal culture is in danger and being destroyed with the stoppage of hydro projects.

* Further, in the name of SEZs, assigned lands of tribals have been abolished. They wanted to sell it to private companies. * Several other allegations are also there. He also promised free electricity up to 200 units to the tribals. *(Time-bell rings.)* I am concluding, Sir. They did not give it to anyone except those who are in the *tandas*. They have stopped opening their mouths on the promise of converting tribal tandas and hamlets into Panchayats. The State Government should immediately withdraw the decision. The tribal culture and their lands should be protected. It cannot be allotted to the bauxite mines or any other hydro projects in tribal tandas. Thank you, Sir.

श्री उपसभापति : श्री संदोष कुमार पी, Not present.

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : माननीय उपसभापति महोदय, मैं आसन का आभारी हूं कि तमिलनाडु राज्य के सम्बन्ध में जो संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) ...(**व्यवधान**)...

एक माननीय सदस्य : आपकी आवाज नहीं आ रही है।

श्री उपसभापति : माइक प्लीज़। माइक ऑन है। माननीय मंत्री जी।

श्री अर्जुन मुंडा : माननीय उपसभापति महोदय, मैं आसन का आभारी हूं कि आपने मुझे तमिलनाडु राज्य के सम्बन्ध में संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2022 पर इस सदन में विचार करने के लिए अनुमति दी। माननीय सदस्यों ने इस सदन में तमिलनाडु से सम्बन्धित अनुसूचित जनजातियों को सूची में प्रविष्ट कराने की दृष्टि से नरिकुरवन और कुरुविक्कारन समुदाय के सम्बन्ध में चर्चा की। इस चर्चा के दौरान श्री जी.वी.एल. नरसिंहा राव से लेकर काफी माननीय सदस्यों ने चर्चा की और अभी लास्ट वक्ता श्री कनकमेदला रवींद्र कुमार जी का वक्तव्य भी मैं सुन रहा था। ऐसे 15 माननीय सदस्यों ने इस सदन में तमिलनाडु

* Expunged as ordered by the Chair.

के नरिकुरवन और कुरुविक्कारन समुदाय की प्रविष्टि सम्मिलित कराने, इन्क्लूज़न कराने की चर्चा की। साथ ही साथ आदिवासी जनजाति, ट्राइबल कम्युनिटी की अन्यान्य समस्याओं पर भी विचार किया, चर्चा की। इस पर सामाजिक, आर्थिक, सांस्कृतिक और राजनैतिक दृष्टि से भी लोगों ने अपने विचार रखे।

मैं सबसे पहले आज तमिलनाडु के उन लोगों को बधाई देता हूं, जिन्हें काफी वर्षों से न्याय की अपेक्षा थी। इस सम्बन्ध में आदरणीय प्रधान मंत्री नरेन्द्र भाई मोदी जी के नेतृत्व में उन्हें न्याय मिले और इस सदन में चर्चा के उपरान्त सदन के माध्यम से इस आदेश को पारित करते हुए उनके अधिकारों को संवैधानिक प्रावधानों से संरक्षित किया जाये। नरिकुरवन और कुरुविक्कारन, ये पर्यायवाची शब्द पिछले कई वर्षों से, यानी आजादी के बाद से लगातार ये उत्पीड़ित रहे, अधिकारों से वंचित रहे और न्याय की गुहार लगाते रहे। इनकी आबादी बहुत कम है, जिसकी चर्चा माननीय सदस्यों ने की। समय-समय पर इसके पहले भी, क्योंकि लगातार कई राज्यों की ऐसी विसंगतियों को, ऐसी जनजातीय समस्याओं को लेकर माननीय प्रधान मंत्री के नेतृत्व में इस सदन में चर्चा हो, इसका प्रयत्न होता रहा। पिछले सत्र में भी और इस सत्र में भी कई ऐसे विधेयक लाकर इन लोगों को न्याय मिले, यह सुनिश्चित किया गया। इस समुदाय की आबादी बहुत कम है। उपसभापति महोदय, आप और हम सभी इस बात से अवगत हैं कि ट्राइबल, यानी जनजाति समुदाय को कैरेक्टर बेस्ड, यानी चारित्रिक गुणों के आधार पर पहचान करते हुए सूचीबद्ध किया जाता रहा है और किया गया है। उसमें कहा गया है कि उसका अपना डिस्टिंक्ट कल्चर है, उसकी अपनी जीवन पद्धति है, उसकी अपनी सांस्कृतिक विरासत है। उसके साथ-साथ ही यह कहा गया है कि उसमें साइनस की समस्या है, यानी कहने में भी हिचकिचाना; कहना है, फिर भी काफी सोच-विचार करके कि आज कहना है या कल कहना है, आज स्थिति सामान्य नहीं है, अपने मन में ही ऐसा सोच कर वह अपने को बैक-आउट कर लेता है कि ठीक है, आगे कभी कहेंगे। ऐसा सोच कर वह अपनी बातों को सहजता के साथ प्रस्तुत नहीं कर पाता है। साइनस के रूप में कि उसे सब कुछ आता है, लेकिन वह बता नहीं पाता है, वैसा ही उसका परिचय है। उसी तरीके से वह आइसोलेशन के साथ, यानी सुदूरवर्ती क्षेत्रों में रहना पसंद करता है। वह पहाड़ों में, पहाड़ों से घिरे हुए जंगलों के बीच के गाँव में अपनी हट बना कर, अपने कबीले की दृष्टि से सोच कर और वहीं प्राकृतिक दृष्टि से आय-उपार्जन का साधन ढूँढ़ते हुए शांति के साथ अपना जीवनयापन करता है। अपनी संस्कृति के प्रति अगाध प्रेम रखते हुए वह प्रकृति के साथ जुड़ा हुआ रहता है। जंगलों में वन आधारित जो भी साधन उपलब्ध होता है, वह उसके साथ जुड़ा रहता है। कई समुदाय ऐसे हैं। जैसे इसके बारे में कहा गया है कि ये जंगलों में रहते हैं, शिकार करते हैं, पेड़, फल, कंद-मूल के भरोसे रहते हैं और कुछ इस तरह के मोटे अनाज उगाते हैं। इस मोटे अनाज के लिए माननीय प्रधान मंत्री जी ने यूनाइटेड नेशंस को लिख कर यह बताया कि हमें इस वर्ष को मोटे अनाज के रूप में, 'मिलेट ईयर' के रूप में मनाना चाहिए। यूएन ने इसकी स्वीकृति दी और यह वर्ष 'मिलेट वर्ष' के रूप में मनाया जा रहा है। इस मिलेट का उत्पादन करने वाले इन जंगलों में रहने वाले लोग हैं। इन जंगलों में रहने वाले लोगों की जीवन पद्धति मोटे अनाज के साथ जुड़ी हुई है। यह उनका परिचय है, बैकवर्डनेस उनका परिचय है। इस दृष्टि से साइनस होने के कारण उनकी आवाज को समझने में कई वर्ष लगे। अंततः नरेन्द्र भाई मोदी जी के नेतृत्व में इस सदन में इस विचार के साथ यह बिल लाया गया कि उनकी आवाज, उनकी गूँज हमें समझनी चाहिए,

बजाय इसके कि हम उनके बारे में बहुत सारी बातें कहें, जिनकी आबादी कम है। आपने इन आँकड़ों में देखा होगा, इन आँकड़ों में खास कर इस समुदाय की जो बात कही गई है, उसकी आबादी 5 हजार है, लेकिन 131 करोड़ आबादी के देश में 5 हजार लोगों की आवाज भी यह सरकार सुन सकती है, यह इस बात का प्रतीक है। इसलिए हमें बेहद प्रसन्नता है कि काफी माननीय सदस्यों ने इस बात का समर्थन किया कि उन्हें सूचीबद्ध किया जाए।

उपसभापति महोदय, इसके साथ-साथ कई माननीय सदस्यों ने अपने-अपने राज्यों के बारे में भी कहा है। भारत सरकार, आदरणीय नरेन्द्र भाई मोदी जी के नेतृत्व में चल रही सरकार संवेदनशील है। सहजता के साथ, सरलता के साथ रहने वाले लोगों को संवेदनशीलता के साथ कैसे देखा जाए, यह इस सरकार की प्राथमिकता है। इसलिए इसके साथ ही आप देखेंगे कि इससे पहले उत्तर प्रदेश का बिल पास हुआ, अभी हम इसके बाद कर्नाटक का, हिमाचल प्रदेश का या और भी कई प्रदेशों की समस्या का समाधान कर रहे हैं। इसके अलावा हमारी जो पद्धति है, हमारी जो मोडैलिटीज़ हैं, जिस प्रावधान के तहत हम यह काम कर रहे हैं, उसमें कहा गया है कि उनके डिस्टिंक्ट कल्चर को ध्यान में रखते हुए ही यह सुनिश्चित करना चाहिए कि उन सारे समुदायों को, जो चारित्रिक गुणों के साथ, परंपरागत ढंग से वर्षों से एक लोकतांत्रिक विश्वास के साथ इस देश में जी रहे हैं, उन्हें न्याय मिलना चाहिए। इन सभी माँगों के बारे में राज्य सरकारों से हमारा यह कहना है कि वे अच्छे ढंग से एंथ्रोपोलॉजी के साथ, एथनोग्राफी रिपोर्ट के साथ इन सारी चीजों को प्रस्तुत करें। आप जानते हैं कि इस देश में कुछ संस्थाएं हमारे लोकतांत्रिक मूल्यों को बरकरार रखने के लिए कार्य करती हैं। उदाहरण के लिए चुनाव आयोग एक स्वतंत्र इकाई के रूप में काम करता है, ताकि देश में लोकतांत्रिक आधार पर सरकार चुनी जाए। इसी तरह रजिस्ट्रार जनरल एंड सेंसस कमिशनर ऑफ इंडिया लगातार इस बात के लिए प्रयत्न करता है कि देश की आबादी की सही तरह से गणना हो और जो शेड्यूल्ड ट्राइब्स हैं, जो शेड्यूल्ड कास्ट्स हैं, उनकी सूची ठीक प्रकार से बने। हमारी यह व्यवस्था है कि आरजीआई इन सारी चीज़ों पर गहन अध्ययन करने के बाद अपना मंतव्य दे, उसके बाद नेशनल कमीशन फॉर शेड्यूल्ड ट्राइब्स इसको देखता है और अपने कमेंट्स के साथ उसको आगे भेजता है। इस प्रक्रिया के बाद उस पर कंसल्टेशन की कार्यवाही शुरू होती है। इसी ढंग से हम सभी समुदायों के बारे में काम कर रहे हैं। मैंने कल लोक सभा में भी इस बात की चर्चा की थी कि हमारे पास जो मामले पैंडिंग हैं, उन पर अध्ययन का कार्य चल रहा है। जब इस अध्ययन की रिपोर्ट राज्य सरकारों के माध्यम से आ जाएगी, तब उस रिपोर्ट को रजिस्ट्रार जनरल ऑफ इंडिया के पास भेजा जाएगा। उसके बाद उस पर जो सहमति होगी, उनकी जो गुणात्मक चीज़ें होंगी, उनको ध्यान में रखते हुए हम उन सारी चीज़ों को सदन में लाएंगे और उन सबको कैसे न्याय मिल सके, यह सुनिश्चित करने का काम करेंगे।

महोदय, यह कार्य माननीय नरेन्द्र भाई मोदी जी के नेतृत्व में चल रहा है, जिसका परिचय आप देख रहे हैं कि आज नरिकुरवन और कुरुविक्कारन समुदाय का मामला यहां चल रहा है।

उपसभापति महोदय, कुछ माननीय सदस्यों ने ट्राइबल एट्रॉसिटीज़ की भी बात कही है। आप सभी इस बात से अवगत हैं कि माननीय प्रधान मंत्री, नरेन्द्र भाई मोदी के नेतृत्व में सदन में शेड्यूल्ड कास्ट्स एंड शेड्यूल्ड ट्राइब्स (प्रिवेंशन ऑफ एट्रॉसिटीज़) ऐक्ट, 1989 को और अधिक सशक्त कैसे बनाया जाए, इस पर चर्चा हुई। चर्चा के बाद इसके संशोधन को नये तरीके से पारित

किया गया, ताकि शेड्यूल्ड कास्ट्स एवं शेड्यूल्ड ट्राइब्स पर कोई अत्याचार या अन्याय न हो, कोई एट्रॉसिटी न हो।

उपसभापति महोदय, मैं इस सदन में यह भी बताना चाहता हूं कि भारत सरकार की यह विशेषता है कि जो भी व्यवस्थाएं हैं, उनको राज्यों के माध्यम से संतुलित, बेहतर एवं प्रभावी बनाया जाए ताकि जो जनजातीय क्षेत्र हैं, ट्राइबल एरियाज़ हैं, उनकी अच्छे तरीके से गवर्नेंस हो सके। पेसा ऐक्ट के माध्यम से, और अधिक अच्छी तरह से गवर्नेंस हो, यह सुनिश्चित करने के लिए हमारा मंत्रालय काम कर रहा है। हम लगातार पंचायती राज मंत्रालय के साथ संवाद करते हुए इस पर काम कर रहे हैं। इसी तरीके से देश में फॉरेस्ट राइट्स ऐक्ट के माध्यम से फॉरेस्ट कम्युनिटी के अधिकार, गांवों में रहने वाले परम्परागत वनवासियों और जंगल में रहने वाले लोगों को अधिकार दिए गए हैं। रिकोग्निशन ऑफ फॉरेस्ट राइट्स ऐक्ट के माध्यम से, उनके जीवन का जो आधार है, उसमें और अधिक मज़बूती आए, इसका ध्यान रखा गया है।

उपसभापति महोदय, भारत सरकार इस समय जो नई शिक्षा नीति लेकर आई है, मैं बताना चाहूंगा कि न्यू एजुकेशन पॉलिसी में जो कंटेंट्स दिए गए हैं, उनमें ट्राइबल्स के लिए अलग से भी चैप्टर्स दिए गए हैं। यह सदन इस बात से अवगत है कि ट्राइबल्स के 700 से भी अधिक ऐसे समूह हैं, जिनके अपने डायलेक्ट्स हैं, अपनी भाषा है, अपनी परम्परा है। ट्राइबल एरियाज़ की एजुकेशन में एक बड़ी रुकावट लैंग्वेज की भी है। जब हम और आप सदन में चर्चा करते हैं, तो कई माननीय सदस्य अपनी भाषा में उसका इंटरप्रिटेशन सुनते हैं, वे ऐसा इसलिए करते हैं, क्योंकि भाषा का एक बैरियर है। इसी तरह शेड्यूल्ड ट्राइब्ज़ के लिए भी भाषा का एक बहुत बड़ा संकट है, लेकिन नई शिक्षा नीति के तहत, जितनी भी ट्राइबल लैंग्वेजेज़ हैं, उनको प्रोटेक्ट किया जाए, यह व्यवस्था नरेन्द्र भाई मोदी जी के नेतृत्व में की गई है।

माननीय उपसभापति महोदय, कहने के लिए और भी बहुत सारी बातें हैं, लेकिन मैं आग्रह करता हूं कि नरिकुरवन और कुरुविक्कारन जनजातियों को इस सदन के माध्यम से पारित किया जाए। ये समुदाय इस इंतज़ार में हैं कि उन्हें न्याय मिले।

MR. DEPUTY CHAIRMAN: Thank you, hon. Minister. The question is:

> "That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Tamil Nadu, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment (No.1) by Shri Elamaram Kareem. He is not present. Amendment not moved.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : महोदय, मैं प्रस्ताव करता हूं:

कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

OBSERVATION BY THE CHAIR - *contd.*

MR. DEPUTY CHAIRMAN: Hon. Members, before I move to the next Bill, there is one clarification.

Hon. Members, the hon. Leader of Opposition on 13th, 14th and 16th December, 2022 had demanded that I must express regret or say that I had no powers in allowing him and others to speak in respect of notices given under Rule 267 and I had promised that I will be back with facts. So, I am keeping facts before you.

Hon. Members, levelling unfounded allegations against the Chair is a serious matter. With reference to the same, I wish to point out this. Hon. Members, rulings made by the hon. Chairman on 8th December, 2022 and several times thereafter are binding on all of us and I too am not an exception in following that. Forgive me to repeat, on 13th December, 2022, hon. LoP was allowed to speak despite that his notice not admitted and, on 14th, he had not given any notice and the Chair reminded him about this. It was just a factual correction as, in his submission, the hon. LoP had said that he had given a notice. I would also like to underline that there is no direction or indication in the records which suggest that I stopped him from making his submission. In fact, on 13th December, I allowed him to read his notice on the floor of the House.

Hon. Members, regarding the allegation that I do not give Members from the other side a chance to speak and that I do not look towards them, I would like to clarify that this is factually incorrect. How can the Chair prevent hon. Members from whichever side from speaking whose notice has been accepted and listed under the rules? Besides, there is a freedom of speech available to Members to raise any issue on the floor of the House. However, such freedom is subject to the provisions of the Constitution. It is not free for all. The proceedings of the House need to be conducted in a structured manner. If everyone is allowed to speak at the same time as per their wish, there will be utter chaos and no meaningful discussion will take place. It would